

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
(SOUTHERN ZONE BENCH, CHENNAI)
IN
ORIGINAL APPLICATION NO. 71 OF 2021 (SZ)**

**DETAILED STATEMENT FILED ON BEHALF OF THE DISTRICT
COLLECTOR, THIRUVANANTHAPURAM / 8TH RESPONDENT**

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Dated at Chennai on this the 23rd day of February, 2022.

M/s. E.K.KUMARESAN

Standing Counsel for State Government of Kerala - NGT(SZ) Chennai Bench



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DDMA /01/2021/Oil Spill

Date : 16/02/2022

**The Advocate General Kerala,
Ernakulam**

Sir,

Sub : OA No-71/2021(SZ) filed before Hon'ble National Green Tribunal- Statement submitting-reg

Ref : Letter No: SN2 OA -71/2021 of Advocate General Kerala dated - 21/01/2022

Kind attention is invited to the reference cited. With regard to the above case a detailed statement was submitted vide reference cited. The following facts are also submitting in respect of the above case.

The Hon'ble National Green Tribunal, Southern Zone, Chennai in its order dated 17/02/2021 appointed a Joint Committee comprising of (1) The District Collector, TVPM (2) a Senior Scientist from Kerala State Pollution Control Board (KSPCB), (3) a Senior Officer from Tamil Nadu Coastal Zone Management Authority, (4) a Senior Scientist from CPCB, Regional office, Bangalore and (5) a Senior Scientist from National Institute of Ocean Technology (NIOT), Chennai to inspect the area in question and submit a factual as well as actions taken report including imposition of environmental compensation and the remedial measures for restoring the damage caused to marine ecology and the extent of oil spill in the the sea etc. due to furnace oil spillage in Travancore Titanium Products Limited (TTPL) on 10/02/2021. The Central Pollution control Board, Regional office, Bangalore is the nodal agency appointed for co-ordination and for providing necessary logistics for this purpose. As directed by the Hon'ble Tribunal Sri. Vineeth T K, Deputy Collector (Disaster Management), Thiruvananthapuram was nominated by the District Collector, Thiruvananthapuram. This was intimated to the Regional Director of CPCB. The joint committee members visited the premises of TTPL on 15/07/2021 and inspected areas concerned.

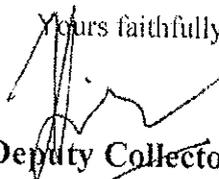
The Deputy Collector (DM) of Thiruvananthapuram was present with the team during the inspection and samples were collected from the site for analysis. All the available documents required by CPCB for the preparation of report has been provided from this office. It is humbly brought to the notice of Hon'ble Tribunal that multiple samples were taken for scrutiny for and sent by CPCB for Laboratory analysis which caused the delay in preparing and submitting the report.

This office is in constant touch with CPCB with regard to the submission of the concerned report and has assured that it will be submitted at the earliest without any delay.

Besides this it is also hereby brought to the notice of the Hon'ble Tribunal that this office had convened a meeting on 26/02/2021 with the representatives of fishermen representatives of M/s Travancore Titanium Products Ltd. whereby it was decided that as the District Administration had prohibited the fishermen to go to the Sea following the afore mentioned oil spill for two days, it had caused economic loss to the fishermen whose livelihood solely depend on fishing and allied activities, and hence they had to be adequately compensated for the loss of work on the days of prohibition. M/s Travancore Titanium Products Ltd agreed to the matter and agreed to provide Rs.200 per person for the days on which the fishermen could not venture out to the sea. However the union representatives of fishermen claimed that the compensation amount was meagre and demanded for higher amount as compensation following which the District Administration discussed the matter with the Office of the Deputy Director of Fisheries. The Deputy Director of Fisheries conveyed that a compensation of Rs. 700 per person per day would be suffice. This office has asked M/s Travancore Titanium Products Ltd to consider of the payment of aforementioned sum to the fishermen at the earliest.

In the above circumstances, the facts stated above may please be brought to the notice of Hon'ble National Green Tribunal.

Yours faithfully,


Deputy Collector (DM)
for District Collector